

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
26-09-2022 AT 10:30 A.M. THROUGH VIDEO CONFERENCE.

CP (IB) No. 258/7/HYD/2021
U/s 7 of IBC, 2016

IN THE MATTER OF:

Bhagwati Capital Markets Pvt Ltd & another

...Financial Creditor

Vs

Karvy Data Management Services Ltd

...Corporate Debtor

CORAM:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)

ORDER

Ld. Counsel Shri. Aniruddha for the Financial Creditor and Ld. Counsel Shri. Mrudula S for the Corporate Debtor present.

While the Ld. Counsel for the Financial Creditor reports ready Ld. Counsel for the Corporate Debtor seeks time. At request of the Ld. Counsel for the Corporate Debtor matter adjourned on condition that if the Corporate Debtor fails to make submissions on the next hearing date opportunity stands closed.

It is further brought to the notice of this Adjudicating Authority that the Corporate Debtor has filed series of applications however, copies of the same are not served on the Financial Creditor. If that be so let the Corporate Debtor serve copies of the IAs that are filed within three days from today and file compliances on the next hearing date. Lest the IAs will not be taken up for hearing.

List the matter for hearing on 28.10.2022.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)